NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 10/Chd/Hry/2017

In the matter of:

SRS Modern Sales Ltd.

...Corporate Debtor/Applicant

Present:

Mr. Sameer Rastogi, Insolvency Resolution Professional.

Mr. Sameer Rastogi, Resolution Professional is present in

compliance with the order dated 13.11.2017 passed on the office noting on the

progress reports being sent by the Resolution Professional. It is stated by the

Resolution Professional that the Committee of Creditors has not approved the

resolution plan submitted by the representative of the Corporate-Debtor and

all voted in favour of the liquidation of the company in the last meeting held on

16.10.2017. The period of 180 days of the appointment of Insolvency

Resolution Professional expired on 17.10.2017 so the further process to be

adopted is provided in Sections 33 and 34 Chapter III of the Insolvency and

Bankruptcy Code, 2016. The matter be listed on 08.12.2017.

The Resolution Professional present is directed to send notices

to all the Directors of the suspended Board of Directors of the company about

the next date fixed for hearing by this Tribunal.

Copy of the order be supplied to the Resolution Professional

present dasti, under the signatures of the Bench Officer.

Sd/-

(Justice R.P. Nagrath)

Member (Judicial)

November 16, 2017

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